

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 125**

**IA(I.B.C)/1334(CH)2023**

**IA(I.B.C)/694(CH)2023**

**IA(I.B.C)/1081(CH)2024**

**In**

**CP(IB) No. 122/Chd/HP/2020**

**(Admitted)**

**IN THE MATTER OF**

**Mr. Ravi Kumar Verma**

**...Petitioner-Financial Creditor**

**Versus**

**Mega Bakers Private Limited**

**...Respondent-Corporate Debtor**

**Under Section: 7, 33(1)(b)(i) to (iii) r/w 33(3), IBC 2016**

**Rule: 11 of NCLT, 2016**

**Order delivered on 15.05.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 02.07.2024.

Sd/-

**Court Officer**

May 15, 2024

Atiqur